

S U P R E M E                      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4462/2012

(From the judgment and order                      dated 28/05/2012 in WP No.1441/2012,  
of The HIGH COURT OF BOMBAY)

SANJAY RAMLAL SONI

Petitioner(s)

VERSUS

PRINL.SEC.(APPL&SCRUT)HOME DEP.& ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment  
and ex-parte stay and office report)

WITH SLP(Crl) NO. 4464 of 2012

(With appln(s) for exemption from filing c/c of the impugned Judgment  
and ex-parte stay and office report)

Date: 31/05/2012                      These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
(VACATION BENCH)

For Petitioner(s)

Mr. Shekhar Nafade, Sr. Adv.  
Mr. Bhagwati Prasad, Sr. Adv.  
Mr. Hooda, Adv.  
Mr. Ajay Kumar Singh, Adv.  
Mr. Ravindra K. Adsure, Adv.  
Mr. Gopal Balwant Sathe, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Since the High Court is ceased of the  
matter, we find no reason to entertain these  
special leave petitions.

The Special Leave Petitions are,  
accordingly, dismissed.

(NARENDRA PRASAD)                      (RENUKA SADANA)  
COURT MASTER                      COURT MASTER